

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE VISHAL MISHRA**

**ON THE 5<sup>th</sup> OF JULY, 2024**

**MISC. CRIMINAL CASE No. 26689 of 2024**

*(SHANKAR RAI*

*Vs*

*THE STATE OF MADHYA PRADESH)*

**Appearance:**

*(SHRI ANUPAM BHATT - ADVOCATE FOR APPLICANT)*

*(SHRI A.S. BAGHEL - GOVERNMENT ADVOCATE FOR THE STATE)*

**ORDER**

This is the second application filed by the applicant under Section 439 of CrPC for grant of regular bail relating to Crime No.333 of 2023 registered at Police Station Mugwani, District Narsinghpur (M.P.) for the offences under Sections 186, 294, 332, 333, 34 and 353 of the Indian Penal Code.

2. It is submitted that the applicant has been falsely implicated in the case and he has not committed any offence in any manner. It is submitted that the investigation is complete and the charge-sheet has already been filed. The applicant is a first offender and is in custody since 11.03.2024. There is no further requirement of custodial interrogation of the present applicant in the matter. He is ready to abide by all the terms and conditions that may be imposed by this Court while considering the bail application. On these grounds, he prays for grant of bail.

3. *Per contra*, learned counsel appearing for the State has vehemently opposed the application. However, State counsel could not dispute the fact that the applicant is a first offender, as per the case diary records.

4. Considering the overall facts and circumstances of the case and without commenting upon the merits of the case, this Court deems it appropriate to

allow this application. **Accordingly, the application is allowed subject to verification of the fact that the applicant is a first offender.** He is directed to be released on bail on furnishing surety bond of **Rs.50,000/- (Rupees Fifty Thousand only)** with one solvent surety in the like amount to the satisfaction of trial Court. It is also directed that the applicant shall comply with the conditions as enumerated under Section 437(3) of CrPC.

5. This order shall remain effective till the end of the trial but in case of bail jump and breach of any of the pre-condition of bail, it shall become ineffective and cancelled without reference to this Bench.

6. The application is accordingly **allowed.**

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**(VISHAL MISHRA)  
JUDGE**